

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Srinagar)

NOTIFICATION

No: 1398 of 2026/RG

Dated: 02.07.2026

In exercise of the powers conferred under Article 225 of the Constitution of India and all other enabling provisions in this regard, the High Court of Jammu & Kashmir and Ladakh, with the previous approval of Lieutenant Governor, hereby makes the following amendments to the Rules and Orders for the Guidance of Courts Subordinate to the High Court of Judicature, Svt. 1988 (Criminal).

In Chapter- XVI (VII-Bail and Recognizance) of Rules and Orders for the Guidance of Courts Subordinate to the High Court of Judicature, Svt. 1988 (Criminal), after rule 9, the following new rule shall be inserted, namely:-

"10. In every application for bail presented to the Courts of Session/Courts of Magistrates, the petitioner/applicant shall make a full and candid disclosure of the following:

(i) Case Details –

FIR Number & Date, Police Station, District & State, Sections invoked, Maximum punishment prescribed.

(ii) Custody & Procedural Compliance –

Date of Arrest, Total period of custody undergone.

(iii) Status of Trial –

Stage of proceedings (Investigation/Charge Sheet/Cognizance/Framing of Charges/Trial), Total number of witnesses cited in the charge sheet, Number of prosecution witnesses examined.

(iv) Criminal Antecedents –

FIR No. & Police Station, Sections, Status (Pending/Acquitted/Convicted).

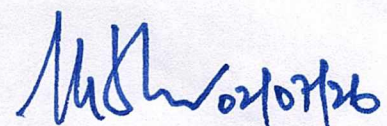
(v) Previous Bail Applications –

Court, Case No., Outcome of case.

(vi) Coercive processes-

Whether any Non-Bailable Warrant was issued, whether declared a proclaimed offender."

By Order



(M.K. Sharma)

Registrar General

Dated: 2.07.2026

No: 27980-28090/RG/GS

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr/Mrs Justice _____

..... for information of their Lordships.

3. Commissioner/Secretary to the Government, Department of Law, Justice and Parliamentary Affairs, UT of J&K, Srinagar;
4. Secretary, Department of Law and Justice, UT of Ladakh, Leh;
5. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar;
6. Director, J&K Judicial Academy, Srinagar;
7. Registrar Rules, High Court of J&K and Ladakh, Srinagar;
8. Registrars Judicial, High Court of J&K and Ladakh, Srinagar/Jammu;
9. Registrar Computers (IT), High Court of J&K and Ladakh, Srinagar;
10. All Principal District & Sessions Judges, UTs of J&K and Ladakh.
11. CPC, e-Courts, High Court of J&K and Ladakh, Srinagar;
.....for information.
12. Manager, Government Press, Jammu/Srinagar for information and with the request to publish the same in the next issue of government gazette.
13. Incharge NIC, High Court of J&K and Ladakh, Srinagar for uploading the same on the official website of the High Court.
14. Incharge Library, High Court Wing Srinagar/Jammu, for information and keeping record of the same
15. Order file.


Registrar General